

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.I

**EXCISE MISCELLANEOUS APPLICATION NO. 50034 of 2018
IN
EXCISE APPEAL NO. 845 of 2012**

(Arising out of Order-in-Original No. 63/2011(C.E)-Commissioner dated 23.12.2011 passed by the Commissioner of Central Excise, Jaipur I)

M/s. Hindustan Coca Cola Beverages Pvt Ltd Appellant
SP-39-40, RIICO Industrial Area,
Kaladera, District- Jaipur

Versus

Commissioner of Central Excise, Jaipur- I Respondent

APPEARANCE:

Shri Nirmalya Shukla, Advocate for the Appellant
Shri Rakesh Agarwal, Authorized Representative for the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 27.07.2022

FINAL ORDER NO. 50688 /2022

JUSTICE DILIP GUPTA

It is pointed out by learned authorized representative appearing for the Department that a certificate in form-IV regarding full and final settlement of tax dues has been issued to the appellant. The appeal is, therefore, rendered infructuous. It is, accordingly, dismissed. The miscellaneous application stands disposed of.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P V SUBBA RAO)
MEMBER (TECHNICAL)**